

IN THE HIGH COURT OF JHARKHAND AT RANCHI  
W.P (T) No. 1702 of 2021

M/s Maa Durga Trading --- --- Petitioner  
Versus  
The State of Jharkhand & others --- --- Respondents

CORAM: **Hon'ble Mr. Justice Aparesh Kumar Singh**  
**Hon'ble Mrs. Justice Anubha Rawat Choudhary**  
Through: Video Conferencing

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For the Petitioner: Ms. Siddhi Jalan, Advocate  
For the Respondent: Mr. Rahul Saboo, SC-I

02 / 06.09.2021 Learned counsel for the petitioner Ms. Siddhi Jalan prays for and is allowed three weeks' time to remove the following surviving defects.

- i. Address of respondent no. 3 and 4 may be mentioned with P.O. and P.S.
- ii. Annexure no. may be mentioned with documents described in para-1, prayer and synopsis.
- iii. Date in synopsis may be verified or corrected as per annexure 11.
- iv. Original certified copy of annexure- no. 4 and 9 may be given with AFS of Rs. 10/- each.
- v. Typed copy of page no. 30 to 32, 34, 37, 40 to 43, 48, 50, 54 to 57 may be given.
- vi. Fresh copy or typed copy of page no. 47, 62, 65, 97 may be given.

Office is directed to place the file for inspection and removal of defects, on requisition being made, within the same time.

**(Aparesh Kumar Singh, J)**

**(Anubha Rawat Choudhary, J)**

Ranjeet/